

and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-359/69.]

- (2) A copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1969, published in Notification No. G.S.R. 759 in Gazette of India dated 3rd March, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-360/69.]

**Notification under Mines and Minerals (Regulation and Development) Act, 1957**

SHRI D. R. CHAVAN : On behalf of Shri Jaganath Rao, I beg to lay on the Table a copy of Notification No. S.O. 766 published in Gazette of India dated the 1st March, 1969 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-361/69.]

**Notifications under Customs Act**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table a copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

- (i) G.S.R. 491 published in Gazette of India dated the 1st March, 1969 (Hindi version).  
 (ii) G.S.R. 492 published in Gazette of India dated the 1st March, 1969 (Hindi version).  
 (iii) G.S.R. 493 published in Gazette of India dated the 1st March, 1969 (Hindi version).  
 (iv) G.S.R. 494 published in Gazette of India dated the 1st March, 1969 (Hindi version).  
 (v) G.S.R. 495 published in Gazette of India dated the 1st March, 1969 (Hindi version).  
 (vi) G.S.R. 496 published in Gazette of India dated the 1st March, 1969 together with an explanatory memorandum (Hindi version).  
 (vii) G.S.R. 497 published in Gazette

of India dated the 1st March, 1969, together with an explanatory memorandum (Hindi version).

- (viii) G.S.R. 498 published in Gazette of India dated the 1st March, 1969 (Hindi version).  
 (ix) The Passengers (Non-Tourist) Baggage (Amendment) Rules, 1969, published in Notification No. G.S.R. 499 in Gazette of India dated the 1st March, 1969.  
 (x) G.S.R. 507 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.  
 (xi) G.S.R. 508 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.  
 (xii) G.S.R. 509 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.  
 (xiii) G.S.R. 510 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.  
 (xiv) G.S.R. 511 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.  
 (xv) G.S.R. 512 published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.  
 (xvi) G.S.R. 513 (English version) and G.S.R. 514 (Hindi version) published in Gazette of India dated the 26th February, 1969, together with an explanatory memorandum.  
 (xvii) G.S.R. 572 (English version) and G.S.R. 587 (Hindi version) published in Gazette of India dated the 1st March, 1969.  
 (xviii) G.S.R. 573 (English version) and G.S.R. 588 (Hindi version) published in Gazette of India dated the 1st March, 1969.  
 (xix) G.S.R. 574 (English version) and G.S.R. 589 (Hindi version) published in Gazette of India dated the 1st March, 1969.

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- (xx) G.S.R. 575 (English version) and G.S.R. 590 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxi) G.S.R. 579 (English version) and G.S.R. 591 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxii) G.S.R. 577 (English version) and G.S.R. 592 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxiii) G.S.R. 578 (English version) and G.S.R. 593 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxiv) G.S.R. 579 (English version) and G.S.R. 594 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxv) G.S.R. 580 (English version) and G.S.R. 595 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxvi) G.S.R. 581 (English version) and G.S.R. 596 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxvii) G.S.R. 582 (English version) and G.S.R. 597 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxviii) G.S.R. 583 (English version) and G.S.R. 598 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxix) G.S.R. 584 (English version) and G.S.R. 599 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxx) G.S.R. 585 (English version) and G.S.R. 600 (Hindi version) published in Gazette of India dated the 1st March, 1969.
- (xxxi) G.S.R. 586 (English version) and G.S.R. 601 (Hindi version) published in Gazette of India dated the 1st March, 1969. [Placed in Library. See No. LT-362/69.]

#### ESTIMATES COMMITTEE

Sixty eighth Report

SHRI P. VENKATASUBBAIAH  
Nandyal) : I beg to present Sixty eighth

Report of the Estimates Committee on the Ministry of Irrigation and Power—Kosi Project.

#### JOINT COMMITTEE ON OFFICES OF PROFIT

##### Fourth Report

SHRI RANE (Buldana) : I beg to present the Fourth Report of the Joint Committee on Offices of Profit.

12.28 hrs.

#### R.: INCIDENTS IN STATE ASSEMBLIES

MR. SPEAKER : Before we take up the legislative business, I would like to mention this. I have received some requests for permission to raise some matters on the floor of the House, for instance, about some Members of Mysore Assembly doing *dharna* inside the Assembly and in Bengal some walk-out and all that. Now luckily we have Assemblies at all the places. There is no President's rule anywhere in India, with the Pondicherry Ministry being installed today. Everywhere we have Assemblies now ; the elected representatives are functioning and, therefore, they have to take some action in the Assemblies. If we want to raise them here, it will be difficult for us. We should allow them to function. If there is *dharna* in Mysore, the Assembly there is meeting and I am sure they will talk about it and solve it.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : The only aspect which I wanted to bring to your notice was this. Some of them have been removed to hospitals and it seems that their condition is very serious. If they have any information about that, they can give.

MR. SPEAKER : The forum to raise this point is the Assembly there. After all, the Members are there, the Government is there ; the elected body is functioning there. If we raise here once, then it will become very difficult. We have Congress Governments in some States, and non-Con-